

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTY-FIRST REPORT

(Presented on 30-7-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-first Report.

2. The Committee met on 28 July, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 38A, etc.*) by Shri Balasaheb Vikhe Patil.
- (2) The Constitution (Amendment) Bill, 1986 (*Amendment of article 335*) by Shri Balasaheb Vikhe Patil.
- (3) The Constitution (Amendment) Bill, 1986 (*Amendment of article 81, etc.*) by Shri Balasaheb Vikhe Patil.
- (4) The Constitution (Amendment) Bill, 1986 (*Amendment of article 163*) by Shri P. Kolandaivelu.
- (5) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 46A*) by Shri Syed Shahabuddin.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

*Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 38A, etc.*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to amend the Constitution with a view to provide that the State shall endeavour to provide free education and medical facilities to economically weaker sections of society and also provides for reservation of posts and appointments for them.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

(2) The Constitution (Amendment) Bill, 1986 (*Amendment of article 335*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to amend article 335 of the Constitution with a view to provide that the concessions, facilities, etc. provided to the Scheduled Castes, Scheduled Tribes and other economically weaker sections of society by public enterprises should also be provided to them by industries in the private sector.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1986 (*Amendment of article 81, etc.*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to amend the Constitution with a view to restore to Parliament its power to constitute a new Delimitation Commission before the year 2000 A.D. so as to re-organise the constituencies according to the present population and the number of voters.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1986 (*Amendment of article 163*) by Shri P. Kolandaivelu.

The Bill seeks to amend article 163 of the Constitution with a view to provide that the Governor of a State shall not be required to exercise his discretionary powers in deciding the question of according sanction to prosecute the Chief Minister or a Minister of the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 46A*) by Shri Syed Shahabuddin.

The Bill seeks to insert a new article 46A in the Constitution with a view to provide that the State shall respect the identity of the religious, linguistic and ethnic minorities and encourage its preservation by promoting their educational and economic advancement and protecting them against physical violence.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to eleven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (Amendment) Bill, 1986 (*Insertion of new article 30A, etc.*) by Shri Priya Ranjan Das Munsi, (ii) the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1986 (*Amendment of the Schedule*) by Shri Sharad Dighe, (iii) the Central Sales Tax (Repeal) Bill, 1986 by Shri Balasaheb Vikhe Patil, and (iv) the Eradication of Unemployment Bill, 1986 by Shri Hannan Mollah, be placed in category 'A' and the remaining seven Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

## **Recommendations**

**6. The Committee recommend that—**

- (i) Sarvashri Balasaheb Vikhe Patil, P. Kolandaivelu and Syed Shahabuddin be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

**M. THAMBI DURAI,**  
*Chairman.*

July 28, 1966  
Sravana 6, 1908 (Saka)

Chairman,  
**Committee on Private Members' Bills and Resolutions.**

**APPENDIX**

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1986 ( <i>Insertion of new article 174A</i> ) by Prof. Madhu Dandavate.	6 of 1986	B	2 hours
2	The Junior Artistes' (Regulation of Employment) Bill, 1986 by Prof. Madhu Dandavate.	58 of 1986	B	2 hours
3	The Banking Laws (Amendment) Bill, 1986 by Prof. Madhu Dandavate.	59 of 1986	B	2 hours
4	The Constitution (Amendment) Bill, 1986 ( <i>Insertion of new article 30A, etc.</i> ) by Shri Priya Ranjan Das Munsi.	48 of 1986	A	2 hours <i>A Y R</i>
5	The Constitution (Amendment) Bill, 1986 ( <i>Insertion of new article 31</i> ) by Shri Priya Ranjan Das Munsi.	50 of 1986	B	2 hours
6	The Industrial Disputes (Amendment) Bill, 1986 ( <i>Amendment of section 10, etc.</i> ) by Shri Sharad Dighe.	70 of 1986	B	2 hours
7	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1986 ( <i>Amendment of the Schedule</i> ) by Shri Sharad Dighe.	69 of 1986	A	2 hours <i>A R</i>
8	The Motor Vehicles (Amendment) Bill, 1986 ( <i>Amendment of section 2, etc.</i> ) by Shri Bhattacharji Sri Rama Murty.	72 of 1986	B	2 hours <i>A R</i>
9	The Central Sales Tax (Repeal) Bill, 1986 by Shri Balsamdeo Vikhe Patil.	63 of 1986	A	2 hours <i>A R</i>
10	The Rice-Milling Industry (Regulation) Amendment Bill, 1986 ( <i>Amendment of section 3, etc.</i> ) by Shri K. S. Rao.	67 of 1986	B	2 hours
11	The Eradication of Unemployment Bill, 1986 by Shri Hassen Mollah.	61 of 1986	A	2 hours <i>A R</i>